

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR PANKAJ BHANDARI

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014

ANOOB & ORS Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS Respondent(s)

Date : 27/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. Avnish Singh Yadav, Adv.
Mr. Yash Pal Dhingra ,Adv.

For Respondent(s)

Ms. Minakshi Vij, Adv.
Ms. Asha G. Nair, Adv.UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner is required to
take fresh steps for effecting service on respondent Nos.1 to
5, 8, 10, 15, 18, 19, 21 and 25.

Four weeks' time is granted to the learned counsel for
the served respondents for filing counter affidavit subject to
service of the complete set of the pleadings on the learned
counsel for the respondents.

The learned counsel for the petitioner to furnish the
spare copies for effecting service on the unserved
respondents. Spare copies, as is required by the Registry, be

Signature Not Verified

taken from the learned counsel for the petitioner.

Digitally signed by

Rupam Dhamija

Date: 2014.08.30

10:12:35 IST

Reason:

List again on 21.11.2014.

(PANKAJ BHANDARI)
Registrar